

# Statutes



University of Delhi

**THE SCHEDULE**  
**THE STATUTES OF THE UNIVERSITY**

*[See Section 29 (1)]*

**Definition 1.** In these Statutes, unless there is anything repugnant in the subject or context-

- (a) 'The Act' means the Delhi University Act, 1922, as amended from time to time and 'section' means, a section of the Act; and
- (b) 'Officers', 'Authorities', 'Professors', 'Readers', 'Lecturers', 'Clerical Staff', and 'Servants' mean, respectively, Officers, Authorities, Professors, Readers, Lecturers, Clerical Staff and Servants of the University\*.

**Court 2.** (1) The Court shall consist of the following persons, namely :

*Ex-Officio Members :-*

- (i) Chancellor;
- (ii) Pro-Chancellor;
- (iii) Vice-Chancellor;
- (iv) Pro- Vice-Chancellor, if any;
- (v) Dean of Colleges;
- (vi) Director, South Campus;
- (vii) Treasurer;
- (viii) All former Vice-Chancellors;
- (ix) Librarian;
- (x) Proctor; and
- (xi) Dean of Students' Welfare,

*1. Representatives of Departments and Colleges:-*

- (xii) Heads of Departments of Studies;
- (xiii) Principals of Colleges; and

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- \* (1) Professor in Statute 7(1) includes 'Honorary Professors',
  - (2). 'University Teachers', 'Readers and lecturers', in Statute 2(1) (xv) includes 'University appointed Teachers', and Recognised Teachers and Readers'.
  - (3) 'Colleges' wherever it occurs in the Act or the statutes applies to 'Recognised Institutions' (E.C. Res. Nos. 60 and 65, date 30-7-1952).
  - (4) 'Lectures' occurring in Statute 9(3) (iv) includes 'recognised teachers' (Lecturer) of Colleges and Institutions (E.C. Res. No. 90 dated 12-8-1958).

(xiv) 'Professors who are not Heads of Departments and Principals of Colleges, in the following manner:

- (a) All Professors from Faculties other than Faculties of Medical Sciences and Technology;
- (b) Five Professors from the Faculty of Medical Sciences by rotation according to seniority;
- (c) Three Professors from the faculty of Technology by rotation according to seniority.

*Representatives of University Teachers other than Professors:*

- (xv) (a) Two Readers, by rotation according to seniority, who shall be members for a term of three years.
  - (b) Five Lecturers, by rotation according to seniority, who shall be members for a term of three years.
- (xvi) Ten persons elected by the Alumni Association from amongst its members in accordance with the Rules laid down in Appendices E' and 'X' to these Statutes.

*Persons Representing certain Professions and Industry and Commerce:*

- (xvii) Not more than ten persons, belonging to any of the following professions, viz., (1) Law, (2) Medicine, (3) Engineering and Technology and (4) Auditing and Accountancy to be elected by the Court in accordance with the Rules laid down in Appendices 'F' and 'X' to these Statutes.

*Explanation:* A person shall not be regarded as eligible for election under the foregoing clause unless-

- (a) he holds qualifications entitling him to practice the profession concerned; and
- (b) immediately prior to the date of his signing the nomination paper.....
  - (i) has been practicing that profession for not less than 5 consecutive years, and
  - (ii) has also been a member of an association or society of members of that profession for not less than 2 years.
- (xviii) Not more than six persons representing Industry and Commerce to be elected by the Court in accordance with the Rules laid down in Appendices 'F' and 'X' to these Statutes.

*Representatives of Legislatures:*

- (xix) Three members of Parliament, two to be elected by the Lok Sabha, from among its own members, in such manner as the Speaker may direct and one to be elected by the Rajya Sabha from among its own members, in such manner as the Chairman may direct.

“Provided further that if a Member of Parliament becoming a Minister or Speaker/Deputy Speaker Lok Sabha or Deputy Chairman, Rajya Sabha his/her nomination/election on the Statutory Body shall be deemed to have been terminated.

*Representatives of Delhi Legislative Assembly:*

- (xx) Two members to be elected by the Delhi Legislative Assembly of the N.C.T. of Delhi, from among its own members, in such manner as the Speaker may direct.

*Representatives of Municipal Bodies:*

- (xxi) Two members to be elected by the Municipal Corporation, Delhi, from among its own members, in such manner as the Mayor may direct and one member to be elected by the New Delhi Municipal Committee, New Delhi, from among its own members, in such manner as the Chairman may direct.

*Representatives of Educational Boards:*

- (xxii) The Chairman, Central Board of Secondary Education, New Delhi, and one other member of the Board, nominated by the Board.

*Nominated Members:*

- (xxiii) (a) Not more than five persons to be nominated by the Visitor;  
(b) One person to be nominated by the Chief Rector; and  
(c) Not more than two persons to be nominated by the Chancellor:

Provided that no employee of the University or of a recognised College or Institution shall be eligible to be a member under any of the items (xvi), (xvii), (xviii), (xix), (xx), (xxi), (xxii) or (xxiii).

(2) If anybody of persons entitled to elect a member fails to do so within the time prescribed by the Court, the Court may appoint as member any person when that body of persons could have elected as a member:

Provided that in the case of the first elections to the Court, after the commencement of the Delhi University (Amendment) Act, 1952, the powers conferred upon the Court by this clause shall be exercisable by the Executive Council.

(3) Save as otherwise expressly provided, a member of the Court shall hold office for a period of five years.

3. An annual meeting of the Court shall be held on a date to be fixed by the Executive Council, unless some other date has been fixed by the Court in respect of any year. Any vacancies among the officers of the University or among the members of the Court or the Executive Council or the Finance Committee which ought to be filled by the Court shall be so filled up either at such annual meeting or at any other meeting convened by the Vice-Chancellor.

4. A report of the working of the University during the previous year, together with a statement of the receipts and expenditure, the balance sheet, as audited, and the financial estimates shall be presented to the Court at its annual meeting. **Executive Council**

5. (1) The Executive Council shall consist of the following persons, namely:
- (i) Vice-Chancellor;
  - (ii) Pro- Vice-Chancellor;
  - (iii) Dean of Colleges;
  - (iv) Director, South Campus;
  - (v) Director, Campus of Open Learning;

- (vi) Treasurer;
  - (vii) Proctor; .
  - (viii) Three Deans as specified below:
    - (a) Dean of the Faculty of Science;
    - (b) Dean of the Faculty of Arts or the Dean of the Faculty of Social Sciences, by rotation, according to the seniority of the Faculty with reference to the date of its establishment;
    - (c) One Dean from among the other Faculties by rotation, according to seniority of the Faculties with reference to the dates of their establishment;
  - (ix) Three Principals, none of whom is a Dean or is eligible to be a Dean, by rotation, according to seniority, including at least one Principal of a Women's College;
  - (x) Four persons, none of whom shall be an employee of the University or of a recognised College or Institution, elected by the Court from among its members in accordance with the Rules laid down in Appendices 'A' and 'X' to these Statutes, at least one of those so elected being a member of the Alumni Association;
  
  - (xi) Two persons elected from amongst themselves by the teachers of the University & Library staff of the rank of Professional Junior and above of the University Library & College Librarians other than the Deans of Faculties, the Principals of Colleges and the Proctor, the election to be held in accordance with the Rules laid down in Appendices 'H' and 'X' to these Statutes;
  - (xii) Two persons nominated by the Visitor;
  - (xiii) One person nominated by the Chancellor.
- (2) No Person shall be a member under item (x) or (xi) of Clause (1) for more than two terms.
- (3) Members referred to in items (viii) (b) & (c), (ix) or (xi) of Clause (1) shall hold office for a term of two years while those referred to in items (x), (xii) and (xiii) for a term of three years.
- (4) Seven members of the Executive Council shall form a quorum.

*Note* : When the provisions of items (viii) (c) and (xi) of Clause (1) come into force, the Dean who is representing the Faculty which is junior and the junior-most Principal excluding that belonging to a Women's College in case there is only one, shall cease to be the members of the Council and the other Dean and three remaining Principals shall continue to be members for the unexpired portion of their respective terms.

**6.** (1) The Executive Council shall, subject to the control of the Court, have the management and administration of the revenue and property of the University and the conduct of all administrative affairs of the University not otherwise provided for.

(2) Subject to the provisions of the Act, the Statutes and the Ordinances, the Executive Council shall in addition to all other powers vested in it, have the following powers, namely:

- (i) to appoint, from time to time, the Registrar, Librarian, Principals of Colleges and Institutions established by the University and such Professors, Readers, Lecturers and other members of the teaching staff as may be necessary on the recommendations of Selection Committees constituted for the purpose;  
Provided that no action shall be taken by the Executive Council, except in cases covered by the second proviso, in respect of the number, qualifications and the emoluments of teachers otherwise than after consideration of the recommendations of the Academic Council:  
Provided further it shall not be necessary to constitute any Selection Committee for making appointment:
  - (a) to any supernumerary post; or
  - (b) to the post of a Professor of a person of high academic distinction, eminence and professional attainment invited by the Executive Council to accept the post;
- (ii) to create administrative, ministerial and other necessary posts, to determine the number and emoluments of such posts, and to appoint persons to such posts on such terms and conditions of service as may be prescribed by the Ordinances in this behalf, or to delegate the powers of appointments to such authority or authorities or officer or officers as the Executive Council may, from time to time, by resolution, either generally or specially direct;
- (iii) to grant leave of absence to any officer of the University, other than the Chancellor, the Pro-Chancellor and the Vice-Chancellor and to make the necessary arrangements for the discharge of the functions of such officer during his absence;
- (iv) to manage and regulate the finances, accounts, investments, property, business and all other administrative affairs of the University and, for that purpose to appoint such agents as it may think fit;
- (v) to invest any money belonging to the University, including any unapplied income, in such stocks, funds, shares or securities, as it may, from time to time, think fit, or in the purchase of immovable property in India, with the like power of varying such investments from time to time;
- (vi) to transfer or accept transfers of any movable or immovable, property on behalf of the University;
- (vii) to provide the buildings, premises, furniture and apparatus and other means needed for carrying on the work of the University;
- (viii) to enter into, vary, carry out and cancel contracts on behalf of the University, and, for that purpose to appoint such persons as it may think fit;
- (ix) to entertain, adjudicate upon, and if it thinks fit, to redress any grievances of the officers of the University, the teaching staff, the students and the University's servants, who may, for any reason, feel aggrieved, otherwise than by an act of the Court;

- (x) to appoint Examiners and Moderators and if necessary, to remove them, and to fix their fees, emoluments and travelling and other allowances, after consulting the Academic Council;
- (xi) to select a Common Seal for the University and provide for the custody and use of the Seal;
- (xii) to make such special arrangements as may be necessary for the residence and discipline of women students, after consulting the Advisory Board of Women's Education, the establishment and functions of which are to be prescribed by the Ordinances; and
- (xiii) to exercise such other powers and to perform such other duties as may be conferred or imposed on it by the Act or the Statutes.

**Academic Council** 7. (1) The Academic Council shall consist of the following members, namely:

- (i) Vice-Chancellor;
- (ii) Pro- Vice-Chancellor;
- (iii) Dean of Colleges;
- (iv) Director, South Campus;
- (v) Director, Campus of Open Learning;
- (vi) Librarian;
- (vii) Deans of the Faculties;
- (viii) Heads of the Departments, other than Deans of Faculties;
- (ix) Eight Professors, other than Heads of the Departments and Principals of the Colleges, in the following manner:
  - (a) Six Professors from Faculties other than Faculties of Medical Sciences and Technology by rotation according to seniority;
  - (b) One Professor from the Faculty of Medical Sciences by rotation according to seniority;
  - (c) One Professor from the Faculty of Technology by rotation according to seniority;
- (x) Fifteen Principals of Colleges, other than Deans of Faculties by rotation according to seniority;
- (xi) The Dean of Students' Welfare;
- (xii) Twenty six persons elected from amongst themselves by the teachers of the University and Library Staff of the rank of Professional Junior and above of the University Library & College Librarians other than those falling under items (i) to (xi), the election to be held in accordance with the rules laid down in Appendices 'B' and 'X' to these Statutes:
 

Provided that there shall be at least:

  - (a) Four University appointed persons;
  - (b) Four women;

- (c) One teacher from the Faculty of Medical Sciences including Ayurvedic & Unani Systems of Medicines; and
- (d) One teacher from the non-medical Faculties imparting instruction in other professional courses;

Provided further that no person shall be elected to the Academic Council more than twice.

- (xiii) Five students of the University of whom one shall be a Research student, two Post-graduate and two Under- graduate students.

The student-members shall have such qualifications for eligibility as have been prescribed in Appendix 'C' and shall be elected in accordance with the Rules laid down in Appendices 'C' and 'X' to these Statutes.

- (xiv) Two persons, not being employees of the University or of a recognised College or Institution, co-opted by the Academic Council for their special knowledge.

(2) Except student members who shall hold office for one-year and *ex-officio* members, all other members of the Academic Council shall hold office for a term of two years:

Provided that in the case of members elected under Clause (1) (xii), the Vice-Chancellor may extend their term collectively for a period not exceeding one year at a time but not beyond two years on the whole:

Provided further that during the extended term, the Vice-Chancellor may at any time order holding of election under Clause (1) (xii) in which case the said members shall hold office only till the declaration of the result of that election.

(3) Thirty members of the Academic Council shall form a quorum.

**8.** Subject to the Act, the Statutes and the Ordinances, the Academic Council shall, in addition to all other powers vested in it, have the following powers, namely:

- (i) to report on any matter referred to or delegated to it by the Court or the Executive Council;
- (ii) to make recommendations to the Executive Council with regard to-
  - (a) the creation of teaching posts in the University and Colleges maintained by the University and the abolition thereof; and
  - (b) the classification of the posts referred to in sub-item (a) and their emoluments and the duties attached thereto;
- (iii) to formulate and modify or revise schemes for the organisation of Faculties, and to assign to such Faculties their respective subjects and also to report to the Executive Council as to the expediency of the abolition or sub-division of any Faculty or the combination of one Faculty with another;
- (iv) to make special arrangement, if any, for the teaching of women students and for prescribing for them special courses of study, after consulting the Advisory Board of Women's Education;
- (v) to make arrangements for the instruction and examination of persons not being members of the University as may be necessary;
- (vi) to promote research within the University and to require, from time to time, report on such research;
- (vii) to consider proposals submitted by the Faculties;



- (viii) to appoint Committees for admission to the University;
- \*(ix) to recognise Diplomas and Degrees of other Universities and Institutions and to determine their corresponding value in relation to the Diplomas and Degrees of the Delhi University;
- (x) to fix, subject to any conditions accepted by the Court, the time, mode and conditions of competition for Fellowships, Scholarships and other prizes and to award the same;
- (xi) to make recommendations to the Executive Council in regard to the appointment of Examiners and, if necessary, their removal and the fixation of their fees, emoluments and travelling and other expenses;
- (xii) to make arrangements for the conduct of examinations and to fix dates for holding them;
- (xiii) to appoint, whenever, necessary Inspectors or Boards of Inspectors for inspecting Colleges, applying for admission to the privileges of the University;
- (xiv) to declare the results of the various University examinations, or to appoint Committees or officers to do so, and to make recommendations regarding the conferment or grant of degrees, honours diplomas, licenses, titles and marks of honour;
- (xiv) to award Stipends, Scholarships, Medals and Prizes and to make other awards in accordance with the Ordinances and such other conditions as may be attached to the awards;
- (xv) to publish lists of prescribed or recommended text-books, and to publish syllabuses of the prescribed courses of study;
- (xvi) to prepare such forms and registers as are, from time to time, prescribed by the Ordinances; and
- (xvii) to perform, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out of the provisions of the Act, the Statutes and the Ordinances.

**9. (1) The University will have such Faculties as may be prescribed **Faculties** by these Statutes:**

Provided that all Faculties which have been established in accordance with the Act, the Statutes or the Ordinances as in force immediately before the commencement of the Delhi University (Amendment) Act, 1952, shall be deemed to have been established in accordance with these Statutes.\*

(2) (a) Each Faculty shall consist of such Departments of Studies as may be assigned to it by the Ordinances;

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\*The list of examinations of other Universities, etc. (formerly Appendices I, II and III) recognised for purposes of admission to a course of study in this University, is given in the Regulations part of the University Calendar.

(b) No Department shall be established or abolished except by the Statutes: Provided that all Departments which have been established in accordance with the Act, the Statutes or the Ordinances as in force immediately before the commencement of the Delhi University (Amendment) Act, 1952, shall be deemed to be Departments established by these Statutes.\*

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\*The following Faculties had been established prior to the commencement of the Delhi University (Amendment) Act, 1952:

- (a) the Faculty of Arts.
- (b) the Faculty of Sciences.
- (c) the Faculty of Law.
- (d) the Faculty of Medical Sciences
- (e) the Faculty of Education.
- (f) the Faculty of Agriculture and Forestry.
- (g) the Faculty of Technology, and
- (h) the Faculty of Social Sciences.

\*The following Departments had been established prior to the commencement of the Delhi University (Amendment) Act, 1952:

- Faculty of Arts:*
- (1) the Department of English
  - (2) the Department of Philosophy
  - (3) the Department of History
  - (4) the Department of Mathematics
  - (5) the Department of Sanskrit; Bengali, Punjabi and Sindhi.
  - (6) the Department of Hindi
  - (7) the Department of Arabic, Persian and Urdu
  - (8) the Department of Russian
  - (9) the Department of Library Science.
  - (10) the Department of Political Science.

- Faculty of Science :*
- (1) the Department of Physics and Astrophysics
  - (2) the Department of Chemistry
  - (3) the Department of Anthropology
  - (4) the Department of Zoology
  - (5) the Department of Botany
  - (6) the Department of Nursing
  - (7) the Department of Home Science

- Faculty of Law :*
- (1) the Department of Law.

- Faculty of Social Sciences :*
- (1) the Department of Economics
  - (2) the Department of Social Work

- Faculty of Education :*
- (1) the Department of Education

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*Faculty of Medical Sciences* : (1) the Department of Anatomy and Physiology

(2) the Department of Pathology & Bacteriology

(3) the Department of Medicine

(4) the Department of Surgery

(5) the Department of Tuberculosis.

*Faculty of Agriculture* (1) the Department of Agriculture

*and Forestry* : (2) the Department of Forestry.

*Faculty of Technology* : (1) the Department of Electrical Engineering

(2) the Department of Mechanical Engineering

(3) the Department of Chemical Engineering

(4) the Department of Textile Technology

(5) the Department of Architecture

(c) Each Department shall consist of the following members, namely:

(i) Teachers of the Department;

(ii) Persons appointed to conduct research in the Department;

(iii) Dean of the Faculty or Deans of the Faculties concerned;

(iv) Honorary Professors, if any, attached to the Department;

(v) Such other persons as may be members of the Department in accordance with the provisions of the Ordinances.

(d) (i) Each Department shall have a Professor as its Head provided that when in a Department there is only one Professor or no Professor eligible to be the Head, a Reader may be appointed as its Head and when there is no Professor or Reader eligible to be the Head, the Dean of the Faculty concerned shall act as the Head of the Department.

(ii) No person shall ordinarily be appointed or continue as the Head of a Department on his attaining the age of sixty five years.

(iii) Subject as aforesaid, the duties and functions, terms and conditions and method of appointment of the Head of a Department shall be prescribed by the Ordinances.

(3) Each Faculty shall consist of the following members, namely:

(i) Dean of the Faculty;

(ii) Heads of Departments of Studies in the Faculty;

(iii) All Professors in the Faculty;

(iv) One Reader and one Lecturer, by rotation according to seniority, from each Department in the Faculty;

(v) One Teacher concerned, by rotation according to seniority, from each College;

Provided that the College provides instruction in any of the subjects assigned to the Faculty;

- (vi) Persons not connected with the University and having expert knowledge of the subject or subjects concerned co-opted by the Faculty, not more than one for each Department of the Faculty;

Provided that in the case of Faculties, where the number of Departments established is less than five, the number of persons so co-opted may be up to, but not more than five;

- (vii) Five persons nominated by the Academic Council on the recommendation of the Vice-Chancellor, for their special knowledge of any subject assigned to the Faculty or any allied branch of knowledge.

(4) All members of a Faculty, other than *ex-officio* members, shall hold office for a term of three years.

(5) The conduct of the meeting of a Faculty and the quorum required for each Faculty shall be prescribed by the Ordinances.

**9-A.** The Faculties established in the University shall be the following:

- (1) Faculty of Music and Fine Arts.
- (2) Faculty of Mathematical Sciences.
- (3) Faculty of Management Studies.
- (4) Faculty of Ayurvedic and Unani Medicine.
- (5) Faculty of Inter-disciplinary and Applied Sciences.
- (6) Faculty of Applied Social Sciences & Humanities.
- (7) Faculty of Commerce & Business.
- (8) Faculty of Open Learning.
- (9) Faculty of Homeopathic Medicine.
- (10) Faculty of Environment Studies.

**9-B.** There shall be the following Departments established in the University :

- (1) Department of African Studies.
- (2) Departments of Electrical Engineering.
- (3) Department of Mechanical Engineering.
- (4) Department of Civil Engineering.
- (5) Department of Architecture and Planning.
- (6) Department of Philosophy.
- (7) \* \* \* \*
- (8) Department of Germanic & Romance Studies.
- (9) Department of Sociology.
- (10) \* \* \* \*
- (11) Department of Geography.
- (12) Department of Music.
- (13) \* \* \* \*
- to
- (17) \* \* \* \*
- (18) Department of Urdu.
- (19) Department of Modern Indian Languages and Literary Studies.
- (20) Department of Business Management and Industrial Administration.
- (21) Department of Physics and Astrophysics.
- (22) Department of Buddhist Studies.

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- (23) Department of Linguistics.
- (24) Department of Geology.
- (25) Department of Psychology.
- (26) Department of East Asian Studies.
- (27) Department of Commerce.
- (28) Department of Pharmacy.
- (29) Department of Biochemistry.
- (30) Department of Microbiology.
- (31) Department of Genetics.
- (32) Department of Environmental Biology.
- (33) Department of Fine Arts.
- (34) Department of Computer Science.
- (35) Department of Ayurvedic Medicine.
- (36) Department of Unani Medicine.
- (37) Department of Mathematics.
- (38) Department of Statistics.
- (39) Department of Operational Research.
- (40) Department of Arabic.
- (41) Department of Persian.
- (42) Department of Library and Information Science.
- (43) Department of Business Economics.
- (44) Department of Electronics Sciences.
- (45) Department of Adult Continuing Education and Extension.
- (46) Department of Bio-Physics.
- (47) Department of Punjabi.
- (48) Department of Electronics and Communication Engineering.
- (49) Department of Slavonic & Finno-Ugrian Studies.
- (50) Department of Plant Molecular Biology.
- (51) Department of Applied Sciences & Humanities.
- (52) Department of Computer Engineering.
- (53) Department of Instrumentation & Control Engineering.
- (54) Department of Anatomy.
- (55) Department of Physiology.
- (56) Department of Medical Biochemistry.
- (57) Department of Pathology.
- (58) Department of Medical Microbiology.
- (59) Department of Pharmacology.
- (60) Department of Forensic Medicine.
- (61) Department of Medicine.
- (62) Department of Paediatrics.
- (63) Department of Psychiatry.
- (64) Department of Social & Preventive Medicine.
- (65) Department of Obstetrics & Gynaecology.
- (66) Department of Radiology, Radio-Therapy, Radio-Diagnosis & Radiation Medicine.
- (67) Department of Dermatology & Venereology.
- (68) Department of Surgery.
- (69) Department of Ophthalmology.
- (70) Department of Orthopaedics.
- (71) Department of Otolaryngology.

- (72) Department of Anaesthesiology & Critical Care.
- (73) Department of Tuberculosis & Respiratory Diseases.
- (74) Department of Financial Studies.
- (75) Department of Production & Industrial Engg.
- (76) Department of Distance & Continuing Education.
- (77) Department of Agrochemical & Pest Management
- (78) Department of Journalism & Communication Studies
- (79) Department of Dental Surgery
- (80) Department of Homeopathic Medicine
- (81) Department of Physical Education and Sports Sciences
- (82) Department of Dental Science

**Powers of the Faculties** 10. Faculties shall have such powers and shall perform such duties as may be assigned to them by these Statutes and the Ordinances and shall, from time to time, appoint such and so many Committees of Courses and Studies in different branches of knowledge as may be prescribed by the Ordinances. They shall also consider and make such recommendations to the Academic Council on any question pertaining to their respective spheres of work as may appear to them necessary or on any matter referred to them by the Academic Council.

**Finance Committee** 10-A. (1) The Finance Committee shall consist of the following members, namely:

- (i) Vice-Chancellor (*Chairman*);
- (ii) Pro- Vice-Chancellor, if any;
- (iii) Two persons nominated by the Visitor;
- (iv) Two persons, who are not employees of the University or of a recognised College or Institution, elected by the Court in accordance with the Rules laid down in Appendices 'D' and 'X' to these Statutes at least one of those so elected shall be a person who is not a member of the Executive Council;

Provided that no person shall be elected to the Finance Committee more than twice.

- (v) Treasurer (*Convener*).

(2) Three members of the Finance Committee shall form a quorum.

(3) All members of the Finance Committee, other than *ex-officio* members, shall hold office for a term of three years.

(4) The Vice-Chancellor shall preside at the meetings of the Finance Committee. In the absence of the Vice-Chancellor, the Pro-Vice-Chancellor shall preside at a meeting thereof. In the absence of both the Vice-Chancellor and the Pro- Vice-Chancellor, the Treasurer shall preside at a meeting thereof.

(5) A member of the Finance Committee shall have the right to record a minute of dissent if he dissents from his colleagues.

(6) The Finance Committee shall meet at least twice every year to examine accounts and to scrutinise proposals for expenditure.

(7) The annual accounts and the financial estimates of 'the University prepared by the Treasurer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Executive Council for approval.

(8) The Finance Committee shall fix limits for the total recurring expenditure and the total non-recurring expenditure for the year, based on the income and resources of the University (which in the case of productive works, may include the proceeds of loans). No expenditure shall be incurred by the University in excess of the limits so fixed.

(9) No expenditure other than that provided for in the budget shall be incurred by the University without the approval of the Finance Committee.

**10-B.** In addition to the Residence, Health and Discipline Board, there shall be separate Boards of Research Studies in Humanities, Sciences, Medical Sciences, Law, Music, Technology and Inter- disciplinary and Applied Sciences.

**11.** Subject to the provisions of the Act and the Statutes, any Authority of the University may, from time to time, appoint such and so many Standing Committees or Sub-Committees or Boards as it may deem fit and may, if it deems fit, appoint to them persons who are not members of such Authority. Such Committees and Boards may deal with any subject delegated to them, subject to subsequent confirmation by the Authority appointing them.

**Standing  
Committees  
etc.**

**11-A.** The Visitor may, on his own motion or on the recommendation .of the Court, appoint such persons as he may think fit to be the Rectors of the University.

**Rector**

**11-B.** The Vice-President of India shall be the Chancellor of the University.

**Chancellor**

**11-C.** (1) The Chancellor shall, by virtue of his office, be the head of the University.

(2) The Chancellor shall, if present, preside at the Convocation of the University for conferring degrees and at all meetings of the Court.

**Pro-  
Chancellor**

**11-D.** The Chief Justice of the Supreme Court of India shall be the Pro-Chancellor of the University.

**Vice-  
Chancellor**

**11-E.** In the absence of the Chancellor, the Pro-Chancellor, if present, shall preside at a meeting of the Court.

**11-F.** (1) The Vice-Chancellor shall be appointed by the Visitor from a panel of not less than three persons selected by a Committee as constituted under Clause (2).

(2) The Committee referred to in Clause (1) shall consist of three persons two of whom shall be persons not connected with the University or a recognised College or Institution nominated by the Executive Council and one person nominated by the Visitor. The Visitor shall appoint one of the three persons to be the Chairman of the Committee:

Provided that if the Visitor does not approve of any of the persons so recommended he may call for fresh recommendations.

(3) The Vice-Chancellor shall be a whole-time salaried officer of the University.

(4) The Vice-Chancellor shall hold office for a term of five years and shall not be eligible for re-appointment.

Provided that, notwithstanding the expiry of the said period of five years, he shall continue in office until his successor is appointed and enters upon his office.

Provided further that the Visitor may direct that a Vice-Chancellor, whose term of office has expired, shall continue in office for such period, not exceeding one year, as may be specified in the direction.

Provided, however, a person appointed as Vice-Chancellor shall continue in office until completion of his term of office or any extension thereof or until he completes the age of 70 years whichever is earlier.

(5) The emoluments and the other terms and conditions of service of the Vice-Chancellor shall be prescribed by the Ordinances.

(6) In the case of a casual vacancy in the office of the Vice-Chancellor, the Pro-Vice-Chancellor, if any, shall until the appointment of a new Vice-Chancellor, perform the functions of the Vice-Chancellor.

However, if there is no Pro-Vice-Chancellor or there is a casual vacancy also in the Office of the Pro-Vice-Chancellor, the Dean of Colleges/Director, South Delhi Campus shall, until the appointment of a new Vice-Chancellor, perform the functions of the Vice-Chancellor according to their seniority from the date of appointment. In the event of the date of appointment of the two officers in their offices being the same, the seniority will be determined according to their date of birth.

In case of non-availability of the above-mentioned senior officer, the other officer shall perform the functions of the Vice-Chancellor.

Provided that if there is no Pro-Vice-Chancellor, no Dean of Colleges/Director, South Delhi Campus, the Registrar shall carry on the current duties of the office of the Vice-Chancellor and take action under item (g) of Statute 11-K.

**Powers of the Vice-Chancellor**      **11-G.** (1) The Vice-Chancellor shall be the principal Executive and Academic Officer of the University and shall take rank in the University next to the Pro-Chancellor. He shall be the *ex-officio* Chairman of the Executive Council, the Academic Council and the Finance Committee, and shall, in the absence of the Chancellor and the Pro-Chancellor, preside at the Convocation to confer degrees. In the absence of the Chancellor and the Pro-Chancellor, he shall also preside at the meetings of the Court. He shall be entitled to be present at and to address any meeting of any authority or other body of the University but shall not be entitled to vote thereat unless he is a member of such authority or body.

(2) It shall be the duty of the Vice-Chancellor to see that the Act, the Statutes, the Ordinances and the Regulations are duly observed and he shall have all powers necessary for that purpose.



(3) He shall have the power of convening meetings of the Court, the Executive Council and the Academic. Council and shall perform all such acts, as may be necessary to carry out or further the provisions of the Act, the Statutes and the Ordinances.

(4) If, in the opinion of the Vice-Chancellor, any emergency has arisen which requires that immediate action should be taken, the Vice-Chancellor shall take such action as he deems necessary and shall report the same for confirmation at the next meeting to the authority which, in the ordinary course, would have dealt with the matter:

Provided further if the action taken by the Vice-Chancellor is not approved by the authority concerned he may refer the matter to the Visitor whose decision thereon shall be final:

Provided further that where any such action taken by the Vice-Chancellor affects any person in the service of the University, such person shall be entitled to prefer, within thirty days from the date on which he receives notice of such action, an appeal to the Executive Council.

(5) The Vice-Chancellor shall exercise general control over the affairs of the University and shall give effect to the decisions of the Authorities of the University.

(6) All powers relating to the proper maintenance of discipline, in the University shall stand vested in the Vice-Chancellor.

**11-H.** (1) The Pro-Vice-Chancellor, if the Executive Council **Pro-Vice Chancellor** decides that there should be one, shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor and on such terms as may be laid down in the Ordinances:

Provided that where the recommendation of the Vice-Chancellor is not accepted by the Executive Council, the matter shall be referred to 'the Visitor who may either appoint the person recommended by the Vice-Chancellor or ask the Vice-Chancellor to recommend another person to the Executive Council.

(2) The term of office of the Pro-Vice-Chancellor shall ordinarily be coterminous with the office of the Vice-Chancellor:

Provided that, notwithstanding the expiry of the term of his office, the Pro-Vice-Chancellor shall continue in office until his successor is appointed and enters upon his office.

(3) On the expiry of the term of his office the Pro-Vice-Chancellor shall be eligible for re-appointment.

(4) A person appointed as Pro-Vice-Chancellor under Clause (2) or (3) of this Statute shall continue in office, until completion of his term of office or any extension thereof or until he completes the age of 70 years whichever is earlier.

(5) Subject to the control and supervision of the Vice- Chancellor, the Pro- Vice-Chancellor shall perform such duties and exercise such functions and powers as the Vice-Chancellor may specify generally or in individual cases and shall assist the Vice-Chancellor on all matters academic and administrative.

When the Vice-Chancellor is on leave or is away from town for any other reason the Pro- Vice-Chancellor shall perform the functions of the Vice-Chancellor.

**Treasurer 11-J.** (1) The Treasurer shall be elected by the Court from among a panel of three persons nominated by the Executive Council. The Council shall obtain the consent of the person concerned before inclusion of his name in the panel so nominated. The election of the Treasurer by the Court shall be subject to the approval of the Visitor. He shall hold office for a term of five years.

The election to the office of the Treasurer shall be held either at the annual meeting of the Court or at any other meeting of the Court convened by the Vice-Chancellor. The election shall be by secret ballot. The candidate who obtains the highest number of votes shall be declared to have been elected. In case of tie, the Chairman shall determine by drawing lots in such a manner as he may determine which of the persons shall be deemed to have been elected. The three persons nominated by the Executive Council for election should signify their consent in writing before their names are nominated.

(2) He shall be an *ex-officio* member of the Court and the Executive Council.

(3) A casual vacancy in the office of the Treasurer shall be filled by the Executive Council. The person appointed to fill such vacancy shall hold office until the election of his successor either at the next annual meeting or at any other meeting of the Court convened by the Vice-Chancellor.

(4) The Treasurer shall exercise general supervision over the funds of the University and shall advise it as regards its financial policy.

(5) The Treasurer shall-

- (a) subject to the control of the Executive Council, manage the property and investments of the University and be responsible for the preparation of the annual accounts and the financial estimates and for their presentation to the Executive Council and the Court;
- (b) subject to the powers of the Executive Council, be responsible for seeing that all monies are expended on the purpose for which they are granted or allotted;
- (c) convene meetings of the Finance Committee; and
- (d) exercise such other powers as may be prescribed by the Ordinances.

(6) The receipt of the Treasurer or of the person or persons duly authorised in this behalf by the Executive Council for any money payable to the University shall be sufficient discharge for the same.

**Registrar 11-K.** (1) The Registrar shall be appointed by the Executive Council and shall be a whole-time officer of the University. The terms

and conditions of service of the Registrar shall be such as may be prescribed by the Ordinances.

(2) The Registrar shall be *ex-officio* Secretary of the Court, the Executive Council, the Academic Council, the Finance Committee and the Faculties, but shall not be deemed to be a member of any of these Authorities.

(3) It shall be the duty of the Registrar--

- (a) to be custodian of the records, Common Seal and such other property of the University as the Executive Council shall commit to his charge;
- (b) to issue all notices convening meetings of the Court, the Executive Council, the Academic Council, the Finance Committee, the Faculties, the Boards of Studies, and of any Committee appointed by the Authorities of the University;
- (c) to keep the minutes of all meetings of the Court, the Executive Council, the Academic Council, the Finance Committee, the Faculties and any Committee appointed by the Authorities of the University;
- (d) to conduct the official correspondence of the Court, the Executive Council and the Academic Council;
- (e) to supply to the Visitor copies of the Agendas of the meetings of the Authorities of the University as soon as they are issued and the Minutes of meetings of Authorities ordinarily within a month of the holding of the meeting;
- (f) in an emergency, when neither the Vice-Chancellor nor the Pro-Vice-Chancellor nor the Director, South Delhi Campus nor the Dean of Colleges is able to act, to call a meeting of the Executive Council forthwith and to take its directions for the carrying on of the work of the University; and
- (g) to perform such other duties as may, from time to time, be assigned to him by the Executive Council.

**11-L.** The following other persons in the service of the University are **Other Officers** hereby declared to be officers of the University:

- (1) Dean of Colleges;
- (2) Director, South Campus;
- (3) Director, Campus of Open Learning;
- (4) Librarian; and
- (5) Proctor

**Dean of Colleges** **11-M.** (1) The Dean of Colleges, if the Executive Council decides that there should be one, shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor and on such terms as may be laid down in the Ordinances:

Provided that where the recommendation of the Vice-Chancellor is not accepted by the Executive Council, the matter shall be referred to the Visitor who may either appoint the person recommended by the Vice-Chancellor or ask the Vice-Chancellor to recommend another person to the Executive Council.

(2) The term of office of the Dean of Colleges shall ordinarily be coterminous with the office of the Vice-Chancellor:

Provided that, notwithstanding the expiry of the term of his office, the Dean of Colleges shall continue in office until his successor is appointed and enters upon his office.

(3) On the expiry of the term of his office, the Dean of Colleges shall be eligible for re-appointment.

(4) A person appointed as Dean of Colleges under Clause (2) or (3) of this Statute shall continue in office, until completion of his term of office or any extension thereof or until he completes the age of 70 years whichever is earlier.

(5) Subject to the control and supervision of the Vice-Chancellor, the Dean of Colleges shall perform such duties and exercise such functions and powers as the Vice-Chancellor may specify generally or in individual cases and shall 'assist the Vice-Chancellor on all matters academic and administrative.

**Director, South Campus** 11-N. (1) The Director, South Campus, if the Executive Council decides that there should be one, shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor.

Provided that if such recommendation is not accepted by the Executive Council, the matter shall be referred to the Visitor, who may either appoint the person recommended by the Vice-Chancellor or ask the Vice-Chancellor to recommend another person to the Executive Council.

(2) The term of office of the Director, South Campus, shall be coterminous with the office of the Vice-Chancellor:

Provided that the Director, South Campus, shall continue in office until his successor enters upon his office.

(3) The Director, South Campus, shall be eligible for re- appointment on the expiry of the term of his office.

(4) Notwithstanding anything contained in Clauses (2) and (3) the Director, South Campus shall continue in office, until completion of his term of office or any extension thereof or until he completes the age of 70 years whichever is earlier.

(5) In all administrative and academic matters concerning those Departments and Colleges that are specified by the Vice-Chancellor, the Director, South Campus, shall exercise all such powers and functions of the Vice-Chancellor as the Vice-Chancellor may specify.

(6) The emoluments: and other terms and conditions of service of Director, South Campus, shall be prescribed by the Ordinances.

**11-O<sup>1</sup>**. (1) The Director, Campus of Open Learning, if the Executive Council decides that there should be one, shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor. **Director, Campus of Open Learning**

Provided that if such recommendation is not accepted by the Executive Council, the matter shall be referred to the Visitor, who may either appoint the person recommended by the Vice-Chancellor or ask the Vice-Chancellor to recommend another person to the Executive Council.

(2) The term of office of the Director, Campus of Open Learning, shall be coterminous with the office of the Vice-Chancellor.

Provided that the Director, Campus of Open Learning shall continue in office until his successor enters upon his office.

(3) The Director, Campus of Open Learning, shall be eligible for re-appointment on the expiry of the term of his office.

(4) Notwithstanding anything contained in Clauses (2) and (3), the Director, Campus of Open Learning, shall retire from office if, during the term of his office or any extension thereof, he completes the age of 65 years.

(5) In all administrative and academic matters concerning the Campus of Open Learning, the Director, Campus of Open Learning, shall exercise all such powers and functions of the Vice-Chancellor as the Vice-Chancellor may specify.

(6) The emoluments and other terms and conditions of service of Director, Campus of Open Learning, shall be prescribed by the Ordinances.”

**11-P.** When the Vice-Chancellor and the Pro-Vice-Chancellor are on leave or away from town for any reason, the Dean of Colleges/Director, South Delhi Campus shall perform the functions of the Vice-Chancellor according to their seniority from the date of appointment. In the event of the date of appointment of the two officers in their Offices being the same, the seniority will be determined according to their date of birth.

**Dean 12.** (1) The Deanship of a Faculty will rotate amongst the Departments of that faculty. For that purpose a list of such Departments, in the order reckoned from the date of their establishment, the oldest Department being put first and so on, shall be prepared. Where two or more departments have been established on the same date, their relative place in the list will be determined by draw of lots.

Any person who is the Head of that Department whose turn comes according to the list, shall be the Dean for a period of three years provided that if that person ceases to be the Head before completing the said term, his successor in the Department shall be the Dean for the remainder of the term and provided further that in a case where the turn of such a department comes where the Dean is to act as the Head, that Department will be bypassed by the one immediately next to it in the list.

(1-A) Notwithstanding anything contained in Clause (1), where there is a Professor in a Faculty, a Reader shall not be appointed as its Dean. In such a situation, if there is a Professor in that Department whose turn comes according to the list, he shall be the Dean; if there is no such Professor, that Department will be bypassed to be followed by next in the list and so on till such time it is ensured that a Professor alone becomes the Dean.

(1-B) When there is no Professor or Reader in a Faculty who can be appointed as its Dean, then the Vice-Chancellor, or the Pro- Vice- Chancellor if so designated by the Vice-Chancellor, shall act as the Dean of that Faculty.

(2) The Dean of each Faculty shall be the executive officer of the Faculty, and shall preside at its meetings.

(3) The Dean shall issue the lecture lists of the University in the Departments comprised in the Faculty, and shall be responsible for the conduct of teaching therein.

(4) The Dean shall have the right to be present and to speak at any meeting of any Committee of the Faculty, but not to vote thereat unless he is a member of the Committee.

**12-A.** The Librarian shall be appointed by the Executive Council and shall be a whole-time officer of the University. He shall exercise such powers and perform such duties as may be prescribed by these Statutes or as may, subject to these Statutes, be assigned to him by the Executive Council.

**Librarian**

**12-B.** The Proctor shall be appointed by the Executive Council on the recommendation of the Vice-Chancellor and shall exercise such powers and perform such duties in respect of the maintenance of discipline among students, as may be assigned to him by the Vice-Chancellor. The Proctor shall hold office for a term of two years.

**Proctor**

**13.** The appointment of a Warden shall, in the case of a Hall maintained by the University, be made by the Executive Council, and in other cases be subject to the approval of the Executive Council. The Warden shall hold office for a period of two years.

**Warden**

**14.** (1) Every Under-graduate student not residing in a College or Hall shall be attached to a College or Hall for tutorial help and disciplinary supervision and for such other purposes as may be prescribed by the Ordinances:

**Attachment  
to Colleges  
and Halls**

Provided that special exemption from the provisions of the Statute may be made available to women students under conditions to be prescribed by the Ordinances.

(2) Provision for tutorial help to and disciplinary supervision of Post-graduate students shall be made by the Ordinances.

**Withdrawal  
of Degrees  
and  
Diplomas**

**15.** The Court may, on the recommendation of the Executive Council, by a resolution passed with the concurrence of not less than two-thirds of the members voting, withdraw any degree or diploma conferred by the University.

**Honorary  
Degrees**

**16.** (1) All proposals for the conferment of Honorary Degrees shall be made by the Academic Council to the Executive Council, and shall require the assent of the Court before submission to the Chancellor for confirmation:

Provided that, in cases of urgency, the Chancellor may act on the recommendation of the Executive Council only.

(2) Any Honorary Degree conferred by the University may, with the previous approval of two-thirds of the members of the Court and the sanction of the Chancellor, be withdrawn by the Executive Council.

**University  
Teachers**

**17.**(1) Teachers of the University shall be of two classes, namely:

- (i) Appointed teachers of the University; and
- (ii) Recognised teachers of the University.

(2) 'Appointed teachers of the University' shall be either-

- (a) Servants of the University paid by the University and appointed by the Executive Council as Professors, Readers or Lecturers or otherwise as teachers of the

- University, or
- (b) Persons appointed by, the Executive Council as Honorary Professors, Readers or Lecturers or otherwise as teachers of the University.
- (3) 'Recognised teachers of the University' shall be--
- (a) members of the staff of a recognised College of the University, or
  - (b) members of the staff of a recognised Institution which provides graduate and post-graduate courses of study approved by the University :  
Provided that no such member of the staff of a recognised College or Institution shall be deemed to be a recognised teacher unless--
    - (a) he is recognised by the Executive Council as a Professor, Reader or in any other capacity as a teacher of the University; and
    - (b) his teaching in his own College or Institution relating to graduate and post-graduate courses is approved by the University.

**Recognition of Teachers**

**18.** (1) The qualifications of recognised teachers of the University shall be such as may be determined by the Ordinances.

(2) All applications for the recognition of teachers of the University shall be made in such manner as may be laid down by the Regulations made by the Executive Council in that behalf.

(3) A person in the service of a College/Institution once recognised as Professor/Reader/Lecturer by the University shall continue to be recognised even though he/she is transferred from one teaching institution to another teaching institution affiliated to this University. In case a teacher recognised in any of the capacities mentioned above by this University is transferred to an institution outside Delhi and later returns to Delhi in any of the teaching institutions/colleges affiliated to this University, his/her recognition as previously done by the University shall be restored.

(4) The Executive Council may, on a reference from the Vice-Chancellor; withdraw recognition from a teacher.

Provided that the teacher or the College concerned may, within a period of thirty days from the date of the order of withdrawal, appeal against the order to the Chancellor whose decision shall be final.

**18-A.** Subject to the provisions of Statute 6(2)(i), no person shall be appointed or recognised as teacher of the University except on the recommendation of a Selection Committee constituted for the purpose.

**19. (1)** The Selection Committees for appointment to the posts of Professor, Associate Professor, Assistant Professor, Registrar, University Librarian, Professional Senior (Deputy Librarian), Professional Junior (Assistant Librarian), Director, Deputy Director and Assistant Director of Physical Education & Sports shall have the following compositions: **Selection Committee**

**(i). PROFESSOR, ASSOCIATE PROFESSOR & ASSISTANT PROFESSOR:**

1. The Vice-Chancellor or where he so nominates, the Pro-Vice-Chancellor or the Dean of Colleges or the Director, South Delhi Campus shall be the Chairperson of the Selection Committee.
2. Pro-Vice-Chancellor/Director, South Campus.
3. Three experts in the concerned subject nominated by the Vice Chancellor out of the panel of names approved by the Academic Council.
4. An academician nominated by the Visitor.
5. Head of the concerned Department of the University, if he is a Professor. If the Head is a Reader, then a Professor, if any, in that Department.
6. In case of an appointment in the University Medical College or in a Law Centre, the Principal of that College or the Professor-in-Charge of that Centre, as the case may be.
7. The Head of the Research Institute maintained or recognized by the University in the subject concerned.
8. An academician representing SC/ST/OBC/Minority/Women/Persons with Disability to be nominated by the Vice Chancellor, if any of the candidates representing these categories is an applicant and if any of the above members of the selection committee does not belong to that category.
9. Where the Selection Committee is constituted for making recruitment to 10 or more vacancies in any level of posts or services, it shall be mandatory to have one member belonging to SC/ST, one member belonging to OBC category and one member belonging to minority community in such Committees/Boards. Further, one of the members of the Selection Committee/Board, whether from the general category or from the minority community or from the SC/ST/OBC community should be a lady failing which a lady member should be co-opted on the Committee/Board. It may also be



ensured that where the number of vacancies against which selection is to be made is less than ten, no effort should be spared in finding the SC/ST, OBC officer and the Minority Committee Officer and a lady officer, for inclusion in such Committees/Boards.

**(ii) DIRECTOR, DEPUTY DIRECTOR, ASSISTANT DIRECTOR OF PHYSICAL EDUCATION & SPORTS, UNIVERSITY LIBRARIAN, PROFESSIONAL SENIOR (DEPUTY LIBRARIAN) AND PROFESSIONAL JUNIOR (ASSISTANT LIBRARIAN):**

Selection Committees for the post of Director, Deputy Director, Assistant Directors of Physical Education and Sports, University Librarian, Professional Senior (Deputy Librarian) and Professional Junior (Assistant Librarian) shall be the same as that of Professor, Reader and Lecturer respectively, except that the concerned expert in Physical Education and Sports or Sports Administration or Library, practicing Librarian/Physical Education Director, as the case may be, shall be associated with the Selection Committee as one of the subject experts to be nominated by the Vice-Chancellor.

**(iii) REGISTRAR:**

1. Vice-Chancellor
  2. Pro-Vice-Chancellor
  3. A Nominee of the Visitor
  4. Treasurer
  5. Two members of the Executive Council, nominated by it.
  6. An academician representing SC/ST/OBC/Minority/Women/Persons with Disability to be nominated by the Vice Chancellor, if any of the candidates representing these categories is an applicant and if any of the above members of the selection committee does not belong to that category.
- (2) for the purpose of recognising a College teacher as a Reader:
- (i) Vice-Chancellor,
  - (ii) Pro- Vice-Chancellor (if any),
  - (iii) nominee of the Visitor appointed under Statute 19(1),
  - (iv) Dean of the Faculty concerned.
  - (v) Head of the Department concerned,
  - (vi) Two persons not connected with the University, nominated by the Academic Council for their special knowledge of, or interest in, the subject with which the Reader will be concerned.
- (b) for the purpose of recognising a College teacher as a Lecturer or otherwise as a teacher of the University :
- (i) Vice-Chancellor,
  - (ii) Pro- Vice-Chancellor (if any),

- (iii) Nominee of the Visitor appointed under Statute 19(1),
- (iv) Dean of the Faculty concerned,
- (v) Head of the Department concerned.

(3) The Vice-Chancellor, or in his absence, the Pro- Vice- Chancellor, if any, shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor, or in his absence, by the Pro-Vice-Chancellor, if any. The meetings shall be fixed at a time convenient to the nominee of the Visitor and other persons nominated by the Academic Council/Executive Council.

(5) Notwithstanding anything contained in Clause (1) to (4), the Director, South Campus, shall also be a member of a Selection Committee in respect of appointment of teachers or, for their recognition; as the case may be, in respect of such Departments and Colleges in the South Campus as the Vice-Chancellor may specify.

(6) The quorum for a meeting of the Selection Committee shall not be complete unless, in addition to the Chairman, in a case where the number of Visitor's nominee and the persons nominated by the Academic Council/Executive Council on the Selection Committee is four, at least three of them and where such number is three, at least two of them are present in the meeting. If the quorum is not complete, the meeting shall be adjourned.

(7) The Selection Committee shall consider and submit to the Executive Council recommendations as to the appointment referred to it. If the Executive Council is unable to accept the recommendations made by the Committee, it shall record its reasons and submit the case to the Visitor for final orders.

Provided that for the post of Registrar at least **four** members including the Chairman, two members out of the nominees of the Visitor & the Executive Council shall form the quorum.

**20 . Omitted.**

**21 . Omitted.**

**22 . Omitted.**

**23 . Omitted.**

**24. Omitted.**

**25 . Omitted.**

**26.** The Fellowships and Scholarships instituted by the University are those set out in Appendix 'G' to these Statutes. The conditions for their award shall be prescribed by the Ordinances.

**27 . Omitted.**

**28. (1)** There shall be Provident Fund for the benefit of the Officers, Teachers, Clerical staff and other Servants of the University : **Provident Fund**

Provided that only persons in permanent whole-time service or persons appointed as whole-time servants for a period of not less than four years or persons appointed as whole-time servants in a temporary capacity and who have completed four years of service shall be entitled to subscribe to the Provident Fund from the

date of appointment and that Part-time servants and other temporary incumbents of posts shall not be so entitled.

Provided further that probationers shall be entitled to subscribe to the Provident Fund retrospectively from the date of their appointment after they have been confirmed and in that case the University shall also make its contribution from the said date.

Notwithstanding the foregoing provisions and the provisions of Clause (13) (a), (b), (c) persons who are in receipt of any pension from Government if re-employed in the University may be permitted to subscribe to the Provident Fund, provided that where the term of re-employment is initially for a year or less but is later extended so as to exceed one year the contribution with interest will be credited only after the completion of one year's re-employed service. The contribution with interest shall be payable for the entire period for which the re-employed pensioner is allowed to contribute to the Provident Fund if such period exceeds one year.

(2) The management of the Provident Fund shall vest in the Executive Council which may, from time to time, make Regulations or issue such general or special directions as may be consistent with the Statutes as to the conduct of the business of the Fund, or its management or the privileges of the depositors, not herein expressly provided for, or vary or cancel any Regulations made or directions given:

Provided that there shall be a Provident Fund Committee consisting of the Vice-Chancellor, the Pro-Vice-Chancellor, the Treasurer, the Registrar, the Finance Officer, two members appointed by the Executive Council from amongst its own members and two members elected by the subscribers to the Provident Fund under Statute 28 and Statute 28-A, for purposes of advising the Executive Council in the matters relating to investments, payments and other matters in respect of the Provident Fund.

All members of the Provident Fund Committee, other than *ex-officio* members, shall hold office for a term of two years.

(3) (i) Every servant of the University entitled to subscribe to the Provident Fund and receiving a salary of thirty rupees per mensem or more shall be required to subscribe to the Provident Fund.

(ii) No employee of the University shall be entitled to the benefits of the Provident Fund whose services in the University entitle him to a pension or on whose account the University contributes towards his pension or who has been appointed by the University on a consolidated salary or on special terms.

(iii) The Executive Council, may in the case of a person appointed to a substantive post, permit the transfer to the Provident Fund of any moneys standing to his credit in any recognised Provident Fund to which he was a subscriber immediately before his appointment in the University, and may, with his consent, make such arrangements with the authorities of that other Provident Fund for the purpose of the transfer, whether in the form of cash or of securities, or of both, as may be convenient.

(4) Every servant of the University entitled to the benefits of the Provident Fund shall be required to sign a written declaration in the prescribed form that he has read this Statute and agrees to abide by it, and shall hand in for registration in the University Office the names of the person or persons to whom he wishes the balance at his credit to be paid in the event of his death.

A subscriber may, from time to time, add or change his nominee by written application to the Executive Council.

A register of such of nominees shall be kept in the University Office.

(5) The rate of subscription shall be 8-1/3% of the monthly salary, rounded off to the nearest rupee, and the amount calculated on this basis shall be deducted from the monthly salary of the employee :

Provided that a subscriber may be permitted to subscribe a higher percentage of his salary in whole rupees subject to a maximum to be fixed by the Executive Council.

Provided further that no subscription or contribution shall be made to the Provident Fund by an employee who is on leave without pay.

(6) The University shall, in the case of each employee, contribute to the Fund a sum equal to such percentage of his salary, rounded off to the nearest rupee as may be approved by the Central Government:

Provided that in the case of a person holding a permanent post in the University immediately before the commencement of the Delhi University (Amendment) Act, 1952, the rate of contribution by the University shall not be less than that which was payable by it immediately before such commencement.

(7) (i) All amounts accruing to the Fund shall be placed in a Nationalised Bank to be operated in such manner as the Executive Council may direct, The balance of the Fund, after reserving suitable amounts for current needs, shall be invested in long term deposits in a Nationalised Bank or in the Post Office or in investments authorised by the Indian Trust Act of 1882 at the discretion of the Executive Council.

Interest at the rate fixed for the purpose by the Executive Council, from time to time, shall be credited to each subscriber account.

(ii) The subscription paid by the subscriber and the contribution by the University shall be entered monthly in a separate account for each subscriber.

(iii) The accounts of the fund shall be audited once a year and a statement of the total amount to the credit of each subscriber shall be furnished to him.

(8) A subscriber at the termination of his service shall be entitled to receive the amount which accumulates to his credit.

(9) On the subscriber's death, the amount at the credit of the subscriber shall be paid to the person or persons duly nominated by him or when no such nomination is made, to his legal heir or heirs.

(10) The amount at the credit of a subscriber shall not be subject to any deduction even to cover loss or damage sustained by the University through the subscriber's misconduct or negligence.

(11) (i) No final withdrawal shall be allowed until the termination of the subscriber's service or his death. But in case of necessity of which the Executive Council shall be the sole judge, the Executive Council may allow a subscriber an advance of a sum not exceeding the total amount subscribed by him.

(ii) Recoveries towards the amount shall be made in equal - monthly instalments not exceeding thirty as may be decided by the Executive Council commencing from

the first payment of a full month's salary after the advance is granted but no recovery shall be made from a subscriber when he is on leave otherwise than on full pay.

(iii) When an advance is sanctioned under sub-rule (2) before repayment of last instalment of any previous advance is completed the balance of any previous advance not recovered shall be added to the advance so sanctioned and the instalments for recovery shall be fixed with reference to the consolidated amount.

(iv) An employee who does not withdraw any amount from his Provident Fund account either as a loan or as final withdrawal shall be entitled to a Bonus on the subscription made by him during a financial year. Such Bonus shall be calculated at the rate of 3% of the subscription for such of the employees whose total emoluments do not exceed Rs. 500/- and at the rate of 1 % in case of those whose emoluments exceed Rs. 500/- per month. For purposes of calculation of Bonus the emoluments will be taken as on 31st March of the preceding year. However, in the case of subscribers whose Life Insurance Policies are financed through the Provident Fund subscription, the Bonus shall be calculated on the net subscription during the year after deducting the amount of Life Insurance premium paid during the year. The amount of Bonus so calculated shall be credited to the account of the subscriber at the end of each financial year.

*Note :* The above provisions shall come into force from the financial year, 1975- 76.

(12) Notwithstanding the provisions of the preceding Clauses of this Statute, all matters relating to, or arising out of the constitution and management of the Provident Fund specified in Clause (1) of this Statute shall in respect of the period prior to the 19th day of June, 1928, be governed and regulated by the original Statute made in that behalf on the 28th day of September 1922, by the Central Government in exercise of the power conferred on it by Section 47 of the Act.

(13) When a subscriber leaves the University or dies in the service of the University, the Executive Council shall, on the recommendation of the Provident Fund Committee, make payment to him or his estate or person or persons nominated by him under Clause (4) out of the Provident Fund under the following conditions:

- (a) If a subscriber leaves or dies before completing four years service, he shall be entitled to the amount which he himself has subscribed together with the interest thereon and the remaining amount shall be paid back to the University.
- (b) If a subscriber leaves or dies after completing four years' but less than eight years' service he shall be entitled to the full amount contributed by him with interest together with half of the amount contributed by the University with interest.
- (c) If a subscriber leaves or dies after completing eight years' service, he shall be entitled to the total amount standing to his credit in the Provident Fund on the date of his ceasing to be in service.
- (d) When a sum becomes payable to a subscriber under items (b) and (c) above, the Treasurer of the University will be entitled to deduct therefrom any amount due under any liability incurred by the subscriber to the University but not exceeding in any case the total amount of any contributions credited to the

account of the subscriber by the University and of any interest which has accrued on such contributions:

Provided that the above provisions shall not apply to persons who were subscribers to the Provident Fund before these provisions came into force”.

(14) Notwithstanding anything contained in the preceding Clause of this Statute, a subscriber who ceases to be in service of the University by reason of his taking up an appointment with another University or an educational institution or a national laboratory, may be declared to be entitled to the contribution of the University in accordance with the rules framed by the Executive Council.

(15) On a written application from a subscriber to the Provident Fund and with the approval of the Executive Council, the University may allow premia on the Life Insurance Policy of the subscriber to be paid out of the subscriber's share in his Provident Fund. In all such cases the Life Insurance Policy for which the premia are so paid shall be assigned in favour of the University. On the retirement of the subscriber from the service of the University the policy shall be re-assigned to him by the University.

In case of maturity of the policy during the service of the subscriber in the University, the full amount of the policy shall be credited to the Provident Fund of the subscriber. In case of the death of the subscriber, during the service of the University, the full amount of the policy shall be paid to the legal representative of the deceased entitled to the Provident Fund.

(16) The word 'Subscription', wherever it occurs in this Statute, means the amount paid by the subscriber and similarly the word 'Contribution' means the amount contributed by the University.

(17) Provided that nothing contained in these above rules from (1) to (16) shall apply to new entrants joining the University's service on or after the 1st day of January, 2004.

#### **STATUTE 28-A**

1. In this Statute unless there is anything repugnant in the subject or context:

(a) 'Emoluments' means emoluments which a member of the staff was receiving immediately before the date of his retirement or relinquishment of service and includes-

- (1) Substantive pay in respect of a permanent post other than a tenure post held in a substantive capacity;
- (2) Dearness pay admissible in respect of (1) above;
- (3) Personal allowance which is granted in lieu of loss of substantive pay in respect of a permanent post other than a tenure post;
- (4) Fees or Commission if they are authorised emoluments of an appointment and are in addition to pay (in this case emoluments means the average earning for the last six months of service);
- (5) Special pay attached to the permanent post other than a tenure post when the special pay has been sanctioned permanently and the post is held in a substantive capacity;

- (6) Save as otherwise provided in Sub-clause (aa) one half of-
- (i) the difference between the emoluments referred to in (1), (3) and (5) above and the pay actually drawn in higher officiating or temporary appointments;
  - (ii) Special pay other than referred to in (5) above;
  - (iii) Pay drawn in temporary or officiating appointments;
  - (iv) Personal allowance other than that referred to in (3) above;
  - (v) the difference between the substantive pay and the pay actually drawn in higher tenure appointments whether held in substantive or officiating capacity, provided that service in the tenure appointments does not qualify for the grant of a special additional pension.
- (aa) If an employee holding a permanent post in a substantive capacity:
- (i) Officiating in a higher post (other than a tenure post) continuously for not less than 3 years and retires or dies while holding the higher post; or is confirmed in such higher post at any time during the last three years of his service after having officiated in that post continuously for three years or more; his emoluments for pension in respect of the higher post for any period beyond three years continuous service in that post shall be determined under Clause (1) (a). as if he held that post in a substantive capacity;
  - (ii) for computing the length of continuous service in respect of a higher post under Clause (i) above, all kinds of leave all periods during which an employee officiated in a higher post, and the time spent on deputation and foreign service shall be included, provided that it is certified that but for his proceeding on leave or serving in other post or going on deputation or foreign service, as the case may be, the employee concerned would have officiated in or held the higher post;

*Note:* For extending the benefit of (i) above in respect of a temporary post, the temporary post should be borne on a cadre which includes permanent post on the same scale as the temporary post.

(aaa) In respect of an employee retiring from service on or after 1-7-1968, the term 'Emoluments' means the pay as defined in Clause 1 (f) :

Provided further that for purpose of calculation of the amount of gratuity admissible to a person in receipt of an emoluments in excess of Rs. 1,800/- p.m., his emoluments shall be reckoned at Rs. 1,800/- p.m. (In respect of employees who retire on or after the 1st January, 1973 the maximum ceiling of emoluments to be taken into account for calculation of gratuity has been raised to Rs. 2,500/- per mensem) :

Provided further that in respect of employees who become eligible to payment of Death-cum- Retirement Gratuity on or after 31st March, 1985, the ceiling of emoluments be raised to Rs. 4,000/- p.m. :

Provided further that in respect of employees retiring on or after 1.1.86, there will be no ceiling on reckonable emoluments for calculating the gratuity.

*Note :* (1) In respect of employees who retire on or after 1st January, 1973 emoluments for the purpose of determining pension and death-cum-

retirement gratuity, in respect of the period prior to 1st January, 1973, shall include besides Pay and Dearness Pay (where admissible) :

- (i) the dearness allowance where dearness pay is not admissible;
- (ii) the balance of dearness allowance where dearness pay is admissible;
- (iii) the interim relief.

*Note* : (2) In respect of employees who continue to draw dearness allowance and interim relief on or after 1<sup>st</sup> January, 1973 by virtue of opting for the revised scales of pay on the basis of the decision of the Government of India on the recommendations of the Third Pay Commission in case of non-teaching staff, and the revised scales of pay accepted by the Government of India effective from 1st January, 1973 in case of teaching staff (Professors, Readers and Lecturers) from the date subsequent to 1st January, 1973, besides pay and dearness pay (where admissible), dearness allowance and the interim relief as admissible on such pay under the orders in force on 31-12-1972 and drawn by the employee for the periods beyond 31-12-1972 till the date the revised scales of pay as mentioned above become applicable to him shall be treated as emoluments for the purpose of determining pension and death-cum-retirement gratuity; the dearness allowance granted from 1<sup>st</sup> May, 1973 and thereafter shall not be treated as emoluments. These rules will also apply to the employee who opts for the existing rules of pay and retires from service without coming over to the revised scales of pay.

(aaaa) Provided further that if immediately before retirement or relinquishment of service, an employee has been absent from duty on leave with allowances, his emoluments for the above purpose shall be taken at what they would have been had he not been absent from duty.

(b) 'Average emoluments' means the average of the emoluments as defined above, calculated in respect of the last three years of service.

In the case of employees who retired on or after 29th February, 1976, the average emoluments shall be determined with reference to the emoluments calculated in respect of the last ten completed months of service.

(c) 'Family' for the purpose of General Provident Fund and Contributory Provident Fund means-

(i) in the case of a male subscriber, the wife or wives, parents, children and minor brothers, unmarried sisters, deceased son's widow and children and where no parents of the subscriber is alive, a paternal grand-parents; provided that if a subscriber proves his wife had been judicially separated from him or has ceased under customary law of the community to which she belongs to be entitled to maintenance, she shall henceforth be deemed to be no longer a member of the subscriber's family, in matters to which these rules relate, unless the subscriber subsequently intimates in writing to the Registrar that she shall continue to be so regarded;



(ii) in the case of a female subscriber, the husband, parents, children, minor brothers, unmarried sisters, deceased son's widow and children and where no parents of the subscriber is alive, a paternal grand-parents; provided that if a subscriber by notice in writing to the Registrar expresses her desire to exclude her husband from her family, the husband shall henceforth be deemed to be no longer a member of the subscriber's family in matters to which these rules relate, unless the subscriber subsequently cancels such notice in writing.

*Note :* 'Child' means a Legitimate child and includes an adopted child where adoption is recognised by the personal law Governing the subscriber.

*Note :* This amendment will also be applicable in the case of Delhi University College Retirement Benefit Rules-1970.

(d) 'Fund' means the General Provident' Fund or the Contributory Provident Fund of the University as per context.

(e) 'Leave' means any variety of leave recognised by the University.

(f) 'Pay' means the amount drawn monthly by a person as pay which has been sanctioned for the post held by him substantively or in an officiating capacity and includes special pay and personal pay, if any.

(g) 'Personal Pay' means additional pay granted to a person:

- (i) to save him from a loss of substantive pay in respect of a permanent post owing to a revision of pay or to any reduction of such substantive pay—otherwise than as a disciplinary measure; or
- (ii) in exceptional circumstances on other personal consideration.

(h) 'Qualifying Service' means service rendered by a person in a substantive capacity including periods spent on probation. All service rendered to the University on a full time basis in a temporary or officiating capacity followed without interruption by confirmation in the same or another post shall count as qualifying service except in respect of periods of service paid from 'Contingencies'.

*Note :* (1) An employee, who has not derived any form of retirement benefits from some other organisation before joining the service of the University of Delhi, shall be eligible to add to his service qualifying for superannuation pension but not for any other class of pension the actual period not exceeding one-fourth of the length of his service or the actual period by which his age at the time of recruitment exceeded twenty five years or a period of five years; whichever is least, if the post to which he is appointed is one:

- (a) for which post-graduate research, or specialised qualification, or experience in scientific, technological or professional field is essential; and
- (b) to which candidates of more than twenty five years of age are normally recruited :

Provided that this concession shall not be admissible to an employee unless his actual qualifying service at the time he quits the University service is not less than ten years :

Provided further that this concession shall be admissible only if the recruitment rules in respect of the said post contain a specific provision that the post is one which carries the benefit of this Clause.

(2) The powers of condonation of break in service shall ordinarily rest with the Executive Council of the University. The condonation of break in service can be done under the following circumstances:

(1) The interruptions should have been caused by reasons beyond the control of the employee concerned.

(2) Service preceding the interruption should not be less than of five years duration and in cases where there are two or more interruptions, the total service, pensionary benefits in respect of which will be lost if the interruptions are not condoned should not be less than five years.

(3) The interruption should not be more than one year's duration. In cases where there are *two* or more interruptions the total of the period of all the interruptions that are condoned should not exceed one year:

Provided that, in exceptional cases the Executive Council shall recommend to the Visitor for condonation of the break in service for a period exceeding one year; in case of an employee who has put in ten years qualifying service preceding the interruption or the first of the interruptions of the service, when there are more than one; if such condonation is considered necessary in the interest of the University. The period of break even though condoned by the Executive Council, shall not count as qualifying service.

Explanation I--Counting of period of leave as qualifying service.

(i) All periods of leave with pay and allowances shall count as qualifying service.

(ii) The period spent on deputation for training or deputation for any special purpose including periods of travel to and from the country of deputation shall count as qualifying service; provided that if the employee has availed himself of any extra-ordinary leave without allowances during the period of deputation, the period of such extra-ordinary leave shall be excluded.

Explanation II--Period not counting as qualifying service.

The following periods in the service of a person shall not count as qualifying service:

(i) Time passed under suspension by a person pending enquiry into his conduct, if the suspension is not immediately followed by reinstatement.

(ii) Extra-ordinary leave without allowances.

(iii) Unauthorised absence in continuation of authorised leave of absence.

(iv) Service below the age of 18 years.

(v) The period of break in service even though condoned by the Executive Council.

*Note:* Provided that the extra-ordinary leave may be allowed to count as qualifying service at the discretion of the Executive Council in the following circumstances:

- (i) If it is taken for academic pursuits directly connected with the teaching/research job of the employees in the University.
- (ii) If it is taken on medical certificate.
- (iii) If it is taken due to the inability of the employee concerned to join or rejoin duty due to civil commotion or a natural calamity provided that he has not any other type of leave at his credit.
- (iv) If it is taken to take full time assignments in another University/Institution or any other Authority and that the University/Institution/Authority or the person concerned makes necessary contribution towards retirement benefits.

Explanation III--Retirement benefits to temporary employees.

(i) Temporary employees, who are/were in service on 1.1.1986 and retire on superannuation or on being declared permanently incapacitated for further University service by the appropriate medical authority after having rendered temporary service of not less than 10 years, shall be eligible for grant of superannuation/invalid pension retirement gratuity and family pension at the same scale as admissible to permanent employees of the University.

(ii) Temporary employees, who are/were in service on 1.1.1986 and seek voluntary retirement after completion of 20 years of service, shall be eligible for retirement pension and other pensionary benefits like death-cum- retirement gratuity and family pension.

*Note:* Amendments Nos. (i) and (ii) above are in terms of O.M. No. 2/1/87/PIC-1I dated 14.4.1987 issued by the Govt. of India Min. of Personnel Public Grievances & Pension, Department of Pension & Pensioners' Welfare and the same will also be applicable in the case of Delhi University College Retirement Benefit Rules 1970.

(i) 'Special Pay' means an addition of the nature of pay to emoluments of a post or of a person granted in consideration of the specially arduous nature of his duties or of a specific addition to his work or responsibility.

(j) 'Year' means the financial year of the University.

(k) 'Injury' means bodily injury resulting from violence, accident or disease, assessed by the Consulting Medical Officer of the University as being not less than severe involving loss of earning power.

*Note:* Examples of injuries of certain categories are given in Schedule 'F'.

(l) 'Accident' means--

(i) A sudden and unavoidable mishap; or

(ii) A mishap due to an act of devotion to duty in an emergency arising otherwise than by violence out of and in the course of service.

(m) 'Disease' means-

- (i) disease solely and directly attributable to an accident; or
  - (ii) an epidemic disease contracted by a person in consequence of his being ordered on duty to an area in which such disease is prevalent, or in consequence of his attending voluntarily, out of humanitarian motives, upon any patient suffering from any such disease in an area where he happens to be in the performance of his duties; or
  - (iii) venereal disease or septicaemia where such disease or septicaemia is contracted by a Medical Officer as a result of attendance in the course of his official duty or an infected patient or of conducting a post-mortem examination in the course of that duty.
- (n) 'Risk of Office' means any risk not being a special risk of accident or disease to which a person is exposed in the course of and as a consequence of his duties but nothing shall be deemed to be a risk of office which is a risk common to human existence in modern conditions in India, unless such risk is definitely enhanced in kind or degree by the nature, conditions, obligations or incidents of service.

*Note:* The term 'risk of office', shall include risk of death or injury to which a person is exposed where he attends on a working day, or is required to attend on a holiday, the place of his employment for the performance of his duties during any riot or civil commotion in the locality and while proceeding from his residence to the place of his employment or *vice-versa*, becomes a victim of the said riot or civil commotion,

(o) 'Special risk' means--

- (i) a risk of suffering injury by violence;
- (ii) a risk of injury by accident to which a person is exposed in the course of and as a consequence of the performance of any particular duty which has the effect of materially increasing his liability to such injury beyond the normal risks of his office;
- (iii) a risk of contracting disease to which a Medical Officer is 'exposed as a result of attending in the course of his official duty to a venereal or septicaemia patient or conducting a post-mortem examination in pursuance of that duty'.

(p) 'Violence' means the act of a person who inflicts an injury on an employee:

- (i) by assaulting or resisting him in the discharge of his duties, or in order to deter or prevent him from performing his duties; or
- (ii) because of anything done or attempted to be done by such member of the staff or by any other member of the staff in the lawful discharge of his duty as such; or
- (iii) because of his official position.

(q) 'Employee' means members of the staff (both academic and non-academic) of the University.

(r) 'University' shall mean the University of Delhi as defined in the Act.

(s) 'Registrar' shall mean the Registrar of the University of Delhi,

(t) 'Vice-Chancellor' shall mean the Vice-Chancellor of the University of Delhi.

- (u) 'College' shall mean an affiliated or constituent College of the University of Delhi in receipt of maintenance grant from the University Grants Commission.

2. Notwithstanding any provisions of Statute 28.

(a) A person who joins the University service on or after the 1st day of April, 1964, who was a subscriber to the Provident Fund under Statute 28, shall be entitled to subscribe to one of the two alternative schemes, *i.e.*, to the General Provident Fund-cum-Pension-cum-Gratuity Scheme set out in Appendix 'A' or to the Contributory Provident Fund-cum-Gratuity Scheme set out in Appendix 'B'. He shall have the option to continue to subscribe in terms of Statute 28 :

Provided a person who joins the University service after the 1st Day of January, 1986 shall not be entitled to subscribe to the Contributory Provident Fund-cum-Gratuity Scheme set out in Appendix 'B'. He shall be governed by the General Provident Fund-cum-Gratuity Scheme set out in Appendix 'A'.

Provided further that nothing contained in these rules shall apply to new entrants joining the University's service on or after the 1 st day of January, 2004. New entrants who join on or after 1.1.2004 shall be governed by the relevant provisions of the New Defined Contribution Pension Scheme as set out in Appendix 'M'.

(b) A person who joined the University service before the 1st day of April, 1964 and who, for that reason, had been permitted to contribute to the Provident Fund under Statute 28, may continue to be governed by the provisions of that Statute, or, may, at his option, elect to be governed instead, either by the General Provident Fund-cum-Pension-cum-Gratuity Scheme set out in Appendix 'A' or by the Contributory Provident Fund-cum-Gratuity Scheme set out in Appendix 'B' to this Statute. The option provided for in this sub-clause shall be exercised and communicated to the Registrar, in writing, on or before the date to be specified by the Executive Council and when once exercised, shall be final. The service of such person who opts for General Provident Fund-cum-Pension-cum-Gratuity Scheme shall be deemed to have been in the pensionable post from the commencement of his service in the University, irrespective of the period of service for which the person might have subscribed to the Provident Fund:

Provided that a person who was in the University service before the 1st day of April, 1964, and who, retired on or after the 1st day of April, 1964 before having the opportunity of exercising the option under the sub-clause shall be entitled to exercise an option to opt for either the Scheme set out in Appendix 'A' or the Scheme set out in Appendix 'B':

Provided further that in the case of a person who was in the University service before the 1st day of April, 1964 and who retired on or after 1st April, 1964, died before having the opportunity of exercising the option under the sub-clause, the person or the person validity nominated under Statute 28 can make a specific request to opt for either the Scheme set out in Appendix 'A' or the Scheme set out in Appendix 'B' and the Executive Council shall have the discretion to accede to the request of the said nominee or nominees of the deceased.

(c) A person who holds a temporary appointment in the service of the University on the 1st day of April, 1964 shall, after continuous service of one year, be entitled to the benefits of General Provident Fund-cum-Pension-cum-Gratuity Scheme set out

in Appendix-A to this Statute, from the date of commencement of service or from 1st April, 1964 whichever is earlier.

3. Notwithstanding anything contained in the preceding Clause, a person appointed on contract, a part-time employee and the retired pensioner, deputationist, purely temporary, and daily wage staff shall not be entitled to the benefits of the General Provident Fund-cum-Pension-cum-Gratuity Scheme as contained in Appendix 'A' and the Contributory Provident Fund-cum-Gratuity Scheme as contained in Appendix 'B' except to the extent provided for therein:

Provided that a person who is initially appointed on contract and is subsequently continued permanently shall have, on cancellation of his, contract terms, the option to choose either the Scheme set out in Appendix 'A' or the Scheme set out in Appendix 'B' and he shall have for the purpose of these schemes, the benefit of the service rendered under contract, if the retirement benefits under the contract terms are paid back by him to the University.

4. (i) *Transfer of employees of one Central University to the other.*

A person joining the University after leaving the service of another Central University shall, in the event of his permanent absorption in the University, be allowed retirement benefits in respect of his previous service rendered under the Central University, provided that there is no break in the service excepting the admissible transit time to join the new post and the service rendered is qualifying. This would also cover cases of employees of Colleges affiliated to the Delhi University, receiving maintenance grant from the University Grants Commission (i.e. an employee from a College of the Delhi University coming over to the Delhi University and vice-versa).

*Note:* (1) For the purpose of these rules, resignation on an appointment in a Central University/Colleges affiliated to the Delhi University to take up with proper permission another appointment in another Central University/ Colleges affiliated to the Delhi University is not a resignation of service.

(2) (a) In case of transfer of an employee from an affiliated college of Delhi University to Delhi University and *vice-versa* the entire liability on account of retirement benefits will be met by Delhi University or the affiliated college of Delhi University from which the employee would finally retire.

(b) The terms and conditions of counting of past service for pension, in case of transfer of an employee from one Central University to another will be regulated by the instructions issued by the Government of India vide its OM No. 281084--Pension Unit, dated 29.8.1984 vide Appendix 'D' to Statute 28-A. Accordingly necessary prorata retirement benefits will be transferred from one Central University to the other.

(3) In case of Contributory Provident Fund, however, the lending University's or College's contribution together with the employees Contributions should on permanent absorption be transferred to the borrowing Central University/Colleges affiliated to the Delhi University.

(ii) *When an employee of an autonomous organisation under the Central Government is permanently absorbed in the University.*

On his permanent absorption in the Central University, such of the past services of an employee of an autonomous organisation set up by the Central Government, as would have counted for retirement benefits in that autonomous body, should count for retirement benefits payable by the University provided that the transfer is certified to be in the public interest of which the Executive Council of the University shall be the sole judge subject to the following:

- (a) The transfer is with the consent of the autonomous organisation.
- (b) The autonomous organisation concerned pays to the University, at the time of his permanent absorption in the University, the capitalised value of the retirement benefits in respect of the past service of the employee in that organisation.
- (c) In case the employee in question is on Contributory Provident Fund Scheme, the accumulation in his Contributory Provident Fund account shall be transferred by the autonomous organisation to the University, at the time of permanent absorption.

*(iii) When an employee of the University is transferred to an autonomous organisation.*

The past service of an employee of the University will count for retirement benefits in the case of his permanent absorption in an autonomous organisation provided that the transfer is certified to be in the public interest and the service rendered is qualifying, subject to the following conditions:

- (a) The transfer should be with the agreement of the University though the autonomous organisation will be the sole judge to decide whether a transfer is in public interest.
- (b) The University pays the capitalised value of the pension and gratuity in respect of the past service of the employee in the University to the autonomous organisation at the time of his permanent absorption therein.
- (c) In case the employee in question is on Contributory Provident Fund Scheme, the accumulations in his Contributory Provident Fund Account will be transferred by the University to the autonomous organisation concerned.

*(iv) When an employee of a State Government/University is permanently absorbed in the University and vice-versa.*

The past service will count for retirement benefits provided that the transfer is certified to be in the public interest and also subject to the following conditions: .

- (a) The transfer is made with the consent of parent institution;
- (b) The institution to which the employee is transferred shall be the sole judge to decide as to whether the absorption is in the public interest or not;
- (c) The parent institution pay the capitalised value of pension and gratuity in respect of past service of the employee in that institution to the latter employer at the time of his permanent absorption; and

- (d) In case the employee in question is on Contributory Provident Fund Scheme, the accumulations in the Contributory Provident Fund Account shall be transferred by the parent organisation to the new employer.

When an employee of a State Government/State Autonomous Body/State Statutory Body including a State University who have agreed to reciprocal arrangements is permanently absorbed in the University or *vice-versa* and is in service on 7th February, 1986, the terms and conditions of counting of combined service for pension/ Gratuity will be regulated by the instructions issued by the Ministry of Home Affairs (Department of Personnel and Administrative Reforms vide O.M.No. 28 (10)/84-P&PW/Vol. II dated 7.2.1986, 17.6.1986, 30.10.1986 and 20.3.1987 vide Appendix 'E' to Statute 28-A.

The terms and conditions of counting of combined service for Pension/gratuity in respect of a University employee permanently absorbed in Mizoram Govt. and *vice-versa* and is in service on 7.3.1988 will be regulated by the instructions issued by the Government of India, Ministry of Personnel, P.G. & Pension vide O.M. No. 28/10/84-P & PW/Volume-II dated 7.3.1988 vide Appendix 'F' to Statute 28-A; in respect of a University employee permanently absorbed in Tamil Nadu and *vice-versa* and is in service on 18.4.1988 will be regulated by the instructions issued by the Government of India, Ministry of Personnel, P.G. & Pension vide O.M. No. 28/10/84-P & PW /Volume-III dated 18.4.1988 vide Appendix 'G' to Statute 28-A; in respect of a University employee permanently absorbed in Goa and *vice-versa* and is in service on 27.5.1988 will be regulated by the instructions issued by the Government of India, Ministry of Personnel, P.G. & Pension vide O.M. No. 28/10/84-P & PW/Volume-II dated 27.5.1988 vide Appendix 'H' to Statute 28-A and in respect of University employees permanently absorbed in Manipur and is in service on 20.9.1988 will be regulated by the instructions issued vide O.M. No. 28/10/84-P & PW/Volume-II dated 20.9.1988 vide Appendix-I to Statute 28-A.”

The terms and conditions of counting of combined service for pension/gratuity in respect of a University employee permanently absorbed in Haryana Govt. and *vice-versa* and is in service on 20.7.1989 will be regulated by the instructions issued vide O.M. No. 28/10/84-P & PW/Volume-II (D) dated 20.7.1989 vide Appendix 'K' to Statute 28-A.

The terms and conditions of counting of combined service for pension/gratuity in respect of University employees permanently absorbed in Orissa Government and *vice-versa* and is in service on 14.2.90 will be regulated by the instructions issued vide O.M. No. 28/10/84-P & PW (B) Vol. II dated 14.2.90 vide Appendix 'L' to Statute 28-A.

*(v) When an employee of a reputed Institution/Authority not covered above is permanently absorbed in the University and vice-versa.*

The past service in this case will also count as in other categories in Sub-Clauses (ii), (iii) and (iv) under this Clause and with same conditions provided that the transfer is from an institution/authority approved by the Government of India.

The provision under Clause 4 (ii) to (v) will take effect from 3rd September, 1973.



*Note:* A resignation shall not entail forfeiture of past service if it has been submitted to take up with prior and proper permission of the previous organisation another appointment under the University or any other organisation mentioned in Sub-Clauses (ii), (iii), (iv) and (v) under this Clause.

This takes effect from 31st March, 1977 and cases prior to this date will not be re-opened.

(vi) *Permanent absorption of Central Government Employees to the University and vice-versa.*

(a) The terms and conditions of permanent absorption of Central Government employees in the University will be regulated by the instructions issued by the Ministry of Finance (Department of Expenditure) from time to time. A copy of these consolidated instructions incorporated in the Ministry of Finance Office Memorandum No. 26(18)-EV (B)/75 dated the 8th April, 1976 as given vide Appendix 'C' to Statute 28-A.

(b) In respect of employees who retire from the Central Government/Central Autonomous Bodies/the University service on or after 29.8.1984, the terms and conditions of counting services for pension will be regulated by the instructions issued by the Govt. of India vide its O.M. No. 28/10/84-Pension Unit dated 29.8.1984 vide Appendix 'D' to Statute 28-A.

*Note :* (1) The Government of India, Ministry of Home Affairs, Department of Personnel and Administrative Reforms vide O.M. No. 28/10/84-Pension Unit dated 29.8.1984 regarding mobility of personnel between Central Government Departments and Central autonomous bodies counting of service for pension and gratuity, has extended the benefit of pension based on combined service in respect of those employees who retire from the Central Government/Central autonomous bodies/Central Universities service on or after the issue of these order. It has been stated therein that Central autonomous body means body which is financed wholly or substantially from cess or Central Government grants and Central autonomous body includes a Central statutory body or a Central University but does not include a public undertaking.

(2) These orders will be applicable only where the transfer of the employee from one organisation to another was/is with the consent of the organisation under which he was serving earlier, including cases where the individual had secured employment directly on his own volition provided he had applied through proper channel/with proper permission of the administrative authority concerned.

(3) In respect of those who retired from Central Government/ Central autonomous/Central University service prior to 29.8.1984 and who are otherwise eligible for the benefit of service thereunder, the arrears of pension, if any, which become due to the combined pension would be disbursed to them w.e.f. 29.8.1984. They would not be entitled to get any relief in respect of the past service prior to 29.8.1984.

5. As and when the Central Government amends its Rules giving more benefits to its employees relating to General Provident Fund, Contributory Provident Fund, Pension, Gratuity, etc. which are advantageous to the employees of the University, the employees of the University will be entitled to the same benefits with

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effect from the date such amendment is brought into force by the Central Government with respect to its employees.

6. The sanction and payment of retirement benefits admissible under this Statute shall be regulated by such procedural instructions as would be issued by the Executive Council.

7. If any question arises relating to the interpretation of this Statute, it shall be referred to the Visitor whose decision thereon shall be final.

**Please refer University Calendar Volume I 2004 for Appendix- A & B to Statute 28-A**

**29. Omitted.**

**30. (1) (A) (i)** The University may establish and maintain such Postgraduate Colleges, Institutions and Halls as may be decided upon by the Executive Council from time to time.

(ii) The organisation, conditions of maintenance and management of such Colleges, Institutions and Halls shall be prescribed by the Ordinances.

\***(B)** Colleges shall be of two types, namely, constituent and affiliated.

Constituent Colleges will be those Colleges and Institutions which will impart instruction at least up to the Honours standard, or for a Bachelor's Degree in a professional course recognised as such by the University.

Affiliated Colleges will be those Colleges and Institutions which will impart instruction up to the Bachelor's Pass Degree excluding a degree in a professional course.

**(C)** Collages and other Institutions within the limits of State of Delhi may be admitted to such privileges of the University as the Executive Council may decide on the following conditions, namely:

- (i) Every such College or Institution shall have a regularly constituted Governing Body, consisting of not more than twenty persons approved by the Executive Council and including, among others, at least two representatives of the University and at least three representatives of the teaching staff of whom the Principal of that College or Institution shall be one. The rules relating to the composition and personnel of the Governing Body, and those relating to other matters affecting the management of the College shall conform to the Statutes and the Ordinances of the University and the conditions of Government Grant to Colleges. Such rules and the personnel will require the approval of the Executive Council:

Provided that the said condition shall not apply in the case of Colleges and Institutions maintained by Government which shall, however, have an Advisory Committee, which shall consist of, among others, at least three teachers including the Principal of the College or Institution, and two representatives of the University.

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\*Note : The following Colleges are termed as the Professional Colleges :

- 1) College of Nursing, New Delhi.
- 2) Central Institute of Education, Delhi.
- 3) Lady Hardinge Medical College, New Delhi.
- 4) Delhi School of Social Work, Delhi.
- 5) Lady Irwin College, New Delhi.
- 6) Delhi Polytechnic, Delhi.
- 7) Maulana Azad Medical College, New Delhi.

- (ii) Every such College or Institution shall satisfy the Executive Council on the following points, namely:
    - (a) the suitability and adequacy of its accommodation and equipment for teaching;
    - (b) the qualifications and adequacy of its teaching staff and the conditions of their service;
    - (c) the arrangements for the residence, welfare, discipline and supervision of its students;
    - (d) adequate financial provision has been made for the continued maintenance of the College; and
    - (e) such other matters as are essential for the maintenance of the standards of University education.
  - (iii) No College or Institution shall be admitted to any privileges of the University except on the recommendation of the Academic Council made after considering the report of a Committee of inspection appointed for the purpose by the Academic Council.
  - (iv) Organisations/Colleges and Institutions desirous of admission to any privileges of the University shall be required to intimate their 'intention to do so in writing so as to reach the Registrar not later than the 15<sup>th</sup> August, preceding the year from which permission applied for is to have effect.
  - (v) A College may not, without the previous permission of the Executive Council and the Academic Council suspend instruction in any subject or course of study which it is authorised to teach and teaches.
- (D) The Executive Council may, if it is satisfied, after such inquiry as it may think fit to make, that:
- (a) the affairs of such College or Institution are being managed in a manner prejudicial to the interests of the University or of such College or Institution or of the teachers or students thereof; or
  - (b) teaching is being conducted in such College or Institution in a manner prejudicial to the standards of teaching in the University or any other activity of the University or to public interest.

appoint to the regularly constituted Governing Body of such College or Institution such number of additional members, not being more than one- half of the total number of members of the Governing Body, and for such period as it may think fit but not exceeding three years on any one occasion:

Provided that the person appointed as an additional member on the regularly constituted Governing Body of a College or Institution shall.

notwithstanding the expiry of the term of office of the members of the regularly constituted Governing Body, hold office as additional member of such Governing Body for the period specified in the order appointing him as such member but any such additional member may be recalled from his office as such at any time by the Executive Council and any other person may be appointed in his place to fill the vacancy caused by such recall.

(2) Appointment to the teaching staff of such College or Institution shall be made on the recommendation of a Selection Committee (which shall include the

Principal unless the post to be filled is that of the Principal), the composition of which shall be such as may be prescribed by the Ordinances:

Provided that the provisions of the Clause shall not apply in the case of Colleges and Institutions maintained by Government.

\*Explanatory notes:

1. Consequent to the amendments of corresponding Ordinances XVIII and XX relating to the composition of Selection Committees for Lecturer and Principal in Colleges modified so as to bring them in consonance with UGC's Regulations vide its letter No. F.3-1/2000 (PS) dated 4.4.2000 as per the direction of the Hon'ble Visitor vide MHRD letter No. F-4-22/2002: Desk (U) dated 7.1.2004.
2. The existing Statute includes at least one representative of the University on the Governing Body and one expert nominated by the Academic Council, as members of the Selection Committee, but there is no such provision in the UGC Regulations and, consequently, in the modified Ordinances as per the direction of the Hon'ble Visitor vide MHRD letter No. F-4-22/2002: Desk (U) dated 7.1.2004. Therefore, it is necessary to amend Statute 30(2) accordingly.

(3) The service conditions of the Administrative and other non- academic staff of every such College shall be in accordance with those laid down by the University for similar posts in the University:

Provided that the provisions of this Clause shall not apply in the case of Colleges and Institutions maintained by Government.

(4) Every such College or Institution shall be inspected at least once in every two academic years by a Committee appointed by the Academic Council, and the report of that Committee shall be submitted to the Academic Council, which shall forward the same to the Executive Council with such recommendations as it may deem fit to make. The Executive Council, after considering the report and the recommendations, if any, of the Academic Council, shall forward a copy of the report to the Governing Body of the College or Institution with such remarks, if any, as it may deem fit, for suitable action.

(5) The Executive Council may, after consulting the Academic Council, withdraw any privileges granted to a College or Institution if at any time it considers that the College or Institution is not fulfilling the requisite conditions:

Provided that before any privileges are so withdrawn the Governing Body shall be given an opportunity to represent to the Executive Council why such action should not be taken.

(6) Subject to the conditions set forth above the Ordinances may prescribe any other conditions which may be considered necessary and also the procedure for the admission of Colleges and Institutions to the privileges of the University and for the withdrawal of those privileges.

**30-A.** *Omitted.*

**31.** *Omitted.*

**32 .** *Omitted.*

**32-A.** *Omitted.*

**33.** *Omitted.*

**34.** *Omitted.*

**35 .** *Omitted.*

**36 .** *Omitted.*

**37.** (1) Whenever, in accordance with these Statutes, any person is to hold an office or be a member of any Authority of the University by rotation, according to seniority such seniority shall be determined according to the length of continuous service of such person in his grade or post, as the case may be, and in accordance with such other principles as the Executive Council may, from time to time, prescribe.

(2) It shall be the duty of the Registrar to prepare and maintain, in respect of each class of persons, to whom the provisions of this Statute apply, a complete and up-to-date seniority list in accordance with the provisions of the foregoing clause.

(3) If two or more persons have equal length of continuous service in a particular grade or post, or the relative seniority of any person or persons is otherwise in doubt, the Registrar may on his own motion, and shall, at the request of any such person, submit the matter to the Executive Council whose decision thereof shall be final.

**38.** Notwithstanding anything contained in these Statutes:

(i) a person who holds any post in the University or is a member of any Authority or body of the University in his capacity as a member of a particular Authority or a Body or as the holder of a particular appointment shall hold office so long only as he continues to be a member of that particular Authority or Body or the holder of that particular appointment, as the case may be;

(ii) where a teacher of the University or the Principal of a college is placed under suspension he shall during the period of his suspension be disabled from exercising any rights, duties or privileges attached to the membership of an Authority or Body of the University of which he may be a member.

**39.** Notwithstanding anything contained in these Statutes, no person who is not ordinarily resident in India shall be eligible to be an officer of the University or a member of any Authority of the University.

**40.** (1) any member, other than an *ex-officio* member of the Court, the Executive Council, the Academic Council or any other University Authority or Committee may resign by letter addressed to the Registrar and the resignation shall take effect as soon as such letter is received by the Registrar.

(2) Any officer of the University (whether salaried or otherwise) other than a Dean, may resign his office by letter addressed to the Registrar :

Provided that such resignation shall take effect only on the date from which the same is accepted by the Authority competent to fill the vacancy.

**41.** (1) Any member of the Court, the Executive Council or the Academic Council may be removed by a resolution of the Court, the Executive Council or the Academic Council, as the case may be, passed by a majority of not less than two-thirds of its members on either of the following grounds, namely :

- (i) the member has become incapable of performing his duties; and
- (ii) the member has been convicted by a Court of law of an offence which, in the opinion of the Court, the Executive Council or the Academic Council, as the case may be, involves moral turpitude.

(2) Notwithstanding anything contained in the terms of his appointment any officer of the University, salaried or otherwise, may be removed from that office by the authority which is competent to fill the vacancy on either of the following grounds, namely:

- (i) the officer has become incapable of performing his duty; and
- (ii) the officer has been convicted by a Court of law of an offence which, in the opinion of the Court, the Executive Council or the Academic Council, as the case may be, involves moral turpitude:

Provided that nothing in this Clause shall be deemed to affect any rights accruing to an officer appointed on contract in accordance with the terms of that contract.

**42.** Where, by the Statutes or the Ordinances, no provision is made for a President or Chairman to preside over a meeting of any University Authority, Board or Committee or when the President or Chairman so provided for is absent, the members present shall elect one of their members to preside at the meetings.

**43.** (1) There shall be an Alumni Association established for the Delhi University, hereinafter referred to as the Association.

- (2) All existing members of the Association who have completed 5 years of the membership will be required to get re-enrolled afresh on making an application in the form prescribed by the University and on payment of Rs. 100/- as re-enrolment fee within 30 days of the date of notification to be issued by the University in this behalf, failing which the membership will be deemed to have lapsed.

Provided that the membership will be deemed to have lapsed unless renewed every 5 years.

- (3) Any graduate of the Delhi University who had been admitted to the Degree of the University either at the convocation or in absentia and is not perusing any course of study in Delhi University or any other University can be a member of the Association on making an application in the form prescribed by the University and on payment of Rs. 100/- as initial registration fee. Provided however, the membership will lapse unless it is renewed after every 5 years on making an application in the form prescribed by the University on payment of Rs. 100/- as renewal fee.

(4) The Registrar on being satisfied that the application is in order, and on receipt of the prescribed fee, shall cause, the name of the applicant to be enrolled as a member of Association.

**Please refer University Calendar Volume-I 2004 for Appendices to the Statutes.**